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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP No.246/95 in
OA No.2421/90

New Delhi this the 8th day of August, 1996.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Kartar Singh,
S/o Sh. Gordhan,
Working as Khalasi
under I.O.W. SIRSA and
resident of Railway Colony,
Sirsa. ...Applicant

(By Advocate Sh. Yogesh Sharma, proxy for Sh. V.P. Sharma,
Counsel).

Versus

1. Sh. R.M. Aggarwal,
Divisional Railway Manager,
Northern Railway,
Bikaner. ...Respondents
2. Sh. Chander Bhan,
Assistant Engineer,
Northern Railway Sirsa,
(Haryana). ...Respondents

(By Advocate Sh. R.L. Dhawan, though none appeared)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

We have heard Sh. Yogesh Sharma, learned counsel
for the applicant. None has appeared for the respondents,
even on the second call.

2. Sh. Yogesh Sharma states that the respondents
have implemented the directions contained in the judgement
dated 23.2.92 in OA-2421/90 - Kartar Singh vs. Union of
India & Others and under the circumstances nothing further
survives.

3. C.P. is accordingly dismissed and the notices
against the respondents are discharged.

A. Vedavalli

(Dr. A. Vedavalli)

Member (J)

'Sanju'

S.R. Adige

Member (A)